<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction) <u>IA NO. 571 OF 2018 IN</u> <u>DFR NO. 1734 OF 2018</u>

Dated: 17th May, 2018 Hon'ble Mr. I. J. Kapoor, Technical Member Present: Hon'ble Mr. Justice N. K. Patil, Judicial Membe In the matter of: Adani Power Maharashtra Limited ...Appellant(s) Vs. Maharashtra Electricity Regulatory Commission ...Respondent(s) & Anr. Mr. Anand K. Ganesan Counsel for the Appellant(s) : Ms. Swapna Seshadri : Counsel for the Respondent(s) Mr. Buddy A. Ranganadhan Ms. Anchal Arora for R-1

ORDER IA NO. 571 OF 2018

(Appln. for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, Registry is directed to list the matter on 22.05.2018.

The application is disposed of.

DFR NO. 1734 OF 2018

Issue notice to the respondents in the application/appeal returnable on 22.05.2018 subject to curing the defects. Dasti, in addition, is permitted.

List the matter on 22.05.2018.

(Justice N. K. Patil) Judicial Member

(I.J. Kapoor) Technical Member

ts/mk